## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH 'GULESTAN' BUILDING NO:6 PRESCOT ROAD, MUMBAI:1

Original Application No. 183/99

Monday the 15th day of March 1999.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairmar Hon'ble Shri D.S. Baweja, Member (A)

N.B. Kapure residing at C2/19/1:3 Sector 16, Vashi Navi Mumbai.

... Applicant.

By Advocate Shri V.Mishra.

V/s.

Estate Officer, Chief Postmaster General Maharashtra Circle GPO Mumbai.

The Chief Post Master, General, GPO Mumbai.

Union of India through The Chief Post Master General, GPO Mumbai.

... Respondents.

## ORDER (ORAL)

Im this application the applicant is challenging the order of the Estate Officer passed under section 5 of the Public Premises (Eviction of Unauthorised Occupants) Act 1971. There is no appeal provided under the P.P. Act against the order of Estate Officer. Therefore the applicant's remedy is to approach the Appellate Authority. Hence the present O.A. is not maintainable in this Tribunal.

Therefore it is ordered that O.A. alongwith the documents be returned to the applicant for presentation before the appropriate forum.

Copy of the order be given to the counsel,

(D.S. Baweja)
Member(A)

(R.G. Vaidyanatha) Vice Chairman